

(f) by when the proposed plants would start electricity generation?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) to (f) As per the Mid-term appraisal, the capacity addition target for the 11th Plan is 62,374 MW comprising 8,237 MW hydro, 50,757 MW thermal and 3,380 MW nuclear. A capacity totaling to 29,322 MW comprising 3,882 MW hydro, 24,780 MW thermal and 660 MW nuclear has been commissioned till 31.10.2010 during the 11th Plan and the capacity of 33,436 MW comprising 4355 MW hydro, 26,361 MW thermal and 2720 MW nuclear is under execution for commissioning during the remaining period of the 11th Plan. In addition, a capacity aggregating to 65,345 MW comprising 6759 MW hydro, 55786 MW thermal, 2800 MW nuclear is under execution for likely benefit during the 12th Plan.

#### Illegal mining

†\*278. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of MINES be pleased to state:

(a) whether illegal mining work is going on in several parts of the country;

(b) if so, the details of such reported cases;

(c) the details of the estimated loss to the exchequer due to illegal mining;

(d) whether the Central Government has requested the State Governments to set up State level Coordination-cum-Empowered Committees and prepare action plan to deal with illegal mining; and

(e) if so, the details thereof and the response received from the State Governments in this regard and the steps taken to check illegal mining?

THE MINISTER OF MINES (SHRI B.K. HANDIQUE): (a) and (b) Instances of illegal mining have been brought to the attention of the Government. Details of illegal mining cases detected by the State Governments are given in the Statement-I (See below).

(c) The State Governments are the owners of minerals and royalty on minerals accrues entirely to the State Governments. Details of the loss accruing to the State Governments due to illegal mining are not centrally maintained.

(d) and (e) The State Governments have been advised to set up State Coordination-cum-Empowered Committee (SCEC) to coordinate efforts to control illegal mining by including

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†Original notice of the question was received in Hindi.

representatives of Railways, Customs and Port authorities. Separately the State Governments have also been advised to prepare and adopt an Action Plan with specific measures to detect and control illegal mining including, use of remote sensing, control on traffic, gather market intelligence, registration of end-users and setting up of special cells etc.

Mainly because of the proactive stance taken by the Central Government on the issue, the following developments have been reported:

- Eighteen States (Andhra Pradesh, Bihar, Chhattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Jharkhand, Jammu and Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Nagaland, Orissa, Rajasthan, Uttarakhand, Uttar Pradesh and West Bengal) have framed Rules under Section 23C of the Mines and Minerals (Development and Regulation) Act, 1957, to control illegal mining.
- Twenty one States (Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Manipur, Mizoram, Nagaland, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttarakhand, Uttar Pradesh and West Bengal) have set up Task Force at State and/or District level to check illegal mining as per the instruction of Central Government.
- Thirteen State Governments (Andhra Pradesh, Chhattisgarh, Gujarat, Goa, Haryana, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Mizoram, Orissa, Rajasthan and West Bengal) have set up a Coordination-cum-Empowered Committee.
- Five States (Gujarat, Maharashtra, Karnataka, Jharkhand and Uttarakhand) have digitized the total mining area.
- State Government of Tamil Nadu has digitized 100 cadastral maps.
- State Governments of Rajasthan and Orissa have reported to have commenced using satellite imagery. Rajasthan has digitized mining area in GIS environment and superimposed on digital toposheets supplied by Survey of India.
- State Governments of Gujarat, Jharkhand, Karnataka, Orissa have reported to have started use of holograms/ bar codes in the transport permits.
- During the first half of year 2010, the State Governments detected 35136 cases of illegal mining of minor and major minerals as compared to 41578 cases detected in the full year 2009.

Action taken on illegal mining cases detected by the State Governments and status is given in the Statement-II.

**Statement-I**

*State-wise details of cases of illegal mining of minerals (for non-fuel and non-atomic minerals) reported by State Governments*

S.No.	State	Nos. of cases detected				
		2006	2007	2008	2009	2010 (upto June 2010)
1	Andhra Pradesh	5385	9216	13478	11591	7980
2	Chhattisgarh	2259	2352	1713	1078	1706
3	Goa	313	13	159	9	-
4	Gujarat	7435	6593	5492	5416	1474
5	Haryana	504	812	1209	1372	1290
6	Himachal Pradesh	478	-	503	1114	-
7	Jharkhand	631	82	225	15	265
8	Karnataka	3027	5180	2997	1687	1996
9	Kerala	1595	2593	2695	1321	-
10	Madhya Pradesh	5050	4581	3895	3868	2864
11	Maharashtra	4919	3868	5828	8270	13633
12	Orissa	284	655	1059	758	180
13.	Punjab	218	26	50	73	543
14.	Rajasthan	2359	2265	2178	4711	1348
15.	Tamil Nadu	2140	1263	1573	215	271
16.	Uttarakhand	-	-	191	-	-
17.	Uttar Pradesh	-	-	-	-	1420
18.	West Bengal	80	426	315	80	166
TOTAL :		36677	39925	43560	41578	35136

**Statement-II**

*State-wise details of action taken by the State Governments to curb illegal mining of minerals (for non-fuel and non-atomic minerals) as reported by State Governments*

S.No.	State	Action Taken so far by States from January 2006 till June 2010			
		Vehicle Seized	FIRs Lodged	Court Cases filed	Fine realized (Rs. in Lakhs)
1	Andhra Pradesh	844	18	-	5636.21
2	Chhattisgarh	-	-	3987	635.89
3	Goa	458	-	-	16.72
4	Gujarat	412	215	08	9756.27
5	Haryana	103	274	21	295.73
6	Himachal Pradesh	-	-	711	21.04
7	Jharkhand	5651	369	47	142.03
8	Karnataka	73238	995	788	4304.23
9	Kerala	-	-	-	576.62
10	Madhya Pradesh	-	05	19021	1657.91
11	Maharashtra	33814	13	01	3221.76
12	Orissa	1419 +266 Cycles	58	87	3549.90
13.	Punjab	-	19	0	158.44
14.	Rajasthan	408	830	68	882.20
15.	Tamil Nadu	26585	830	607	8332.93
16.	Uttarakhand	683	-	-	38.50
17.	Uttar Pradesh	-	0	0	257.58
18.	West Bengal	4041	1201	196	0
TOTAL :		147922	4827	25542	39483.96